

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 207 of 1995

Wednesday this the 15th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

V. Sureshkumar,
S/o A.M. Velayudhan,
Shri Ambika Nilayam,
Avikkara, Kanhangad-671 315. Applicant

(By Advocate Mr. M.R. Rajendran Nair)

Vs.

1. Union of India represented by
Secretary to Government of India,
Ministry of Railways, New Delhi.
2. The Senior Personnel Officer,
Integral Coach Factory,
General Manager's Office,
Madras. 38.
3. Railway Recruitment Board, represented
by its Chairman, 18 Millers Road,
Bangalore-46. Respondents

(By Advocate Mr. P.A. Mohammed)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to be appointed as a Clerk Grade II, in a vacancy reserved for members of Scheduled Castes/Scheduled Tribes. Basis for the claim is that he had been informed by AI, that his name was "under consideration". AI refers to recruitment to posts of Clerk Grade II (Reserved vacancies). It states:

"vacancies for Scheduled Castes candidates are limited and those candidates who report for duty by 7.4.89 will alone be considered for offer of appointment on the basis of the merit position....please note that this is not an offer of appointment."

As noticed, the only ground upon which appointment is sought is that applicant was called for an interview. If we are to assent to the proposition that an invitation to an interview, creates rights for appointment, then every person called for an interview will have to be appointed. We cannot countenance such contentions.

2. The application is devoid of any semblance of merit, and we dismiss the same. No costs.

Dated the 15th day of March, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

Annexure A-I:- True copy of the letter No.TB/C/RR/SC-ST/
Policy dated 25.7.1989 issued by 2nd
respondent to the applicant.